**FORM B**

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GAMBS INDIA PRIVATE LIMITED

| Sl. No. | PARTICULARS | DETAILS |
|---|---|---|
| 1. | Name of corporate debtor | GAMBS India Private Limited |
| 2. | Date of incorporation of corporate debtor | 24th February, 1982 |
| 3. | Authority under which corporate debtor is incorporated/ Registered | ROC - Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45200MH1982PTC026441 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | CTS NO. 714 F, Plot No. 508 NR National College, V. P. Road, Bandra West Mumbai - 400050 |
| 6. | Date of closure of Insolvency Resolution Process | 27th February, 2023 |
| 7. | Liquidation commencement date of corporate debtor | 21st March, 2023 (Hon'ble NCLT Order uploaded on 23rd March, 2023) |
| 8. | Name and registration number of the insolvency professional acting as liquidator | Dinesh Kumar Aggarwal<br>IBBI/IPA-002/ IP-N00890/2019-2020/12843 |
| 9. | Address and e-mail of the liquidator, as registered with the Board | 1507 07, Highland Park, Kolshet Road, Behind D Mart, Thane, Maharashtra-400607<br>dinesh.aggarwal31@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the liquidator | Kanchansobha Debt Resolution Advisors Private Limited<br>Unit # 207, 2nd Floor, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053<br>cirp.gambs@gmail.com |
| 11. | Last date for submission of claims | 22nd April, 2023 |

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the *GAMBS India Private Limited* on 21st March, 2023 *[date of passing of order of liquidation under section 33 of the Code (order uploaded on 23rd March, 2023)].*

The stakeholders of **GAMBS India Private Limited** are hereby called upon to submit their claims with proof on or before **22nd April, 2023**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

DK Aggarwal

Date: 23.03.2023
Place: Mumbai

Mr. Dinesh Kumar Aggarwal
IBBI/IPA-002/ IP-N00890/2019-2020/12843
Liquidator in the matter of **GAMBS India Private Limited**